

Schemes submitted by State/Union Territories for free legal aid to poor

2291. DR. SAROJINI MAHISHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the schemes for providing free legal aid to the poor submitted by some State/Union Territories during the last two years have not been cleared by the Planning Committee and his Ministry; and

(b) the number of States which have approached for Central assistance for the implementation of their scheme for free legal aid to the poor during the last three years?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Provisions were made in the Fifth Plan for legal aid assistance for scheduled castes/tribes in the State Plans of Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Madhya Pradesh, Punjab, Rajasthan, Tripura and Uttar Pradesh and Union Territory Plan of Pondicherry. There was no case during the last two years (1976-77 and 1977-78) when the proposals of any State Government regarding free legal aid was not cleared by the Planning Commission. As regards the financial assistance from the Centre, it may be pointed out that the scheme of legal assistance, like other State Plan schemes, forms a part of block grant provided to the State according to the Gadgil Formula. Hence, the question of States approaching the Centre for financial assistance for implementing free legal aid scheme does not arise under Backward Classes sector.

Electrification of Circular Railway

2292. SHRI VIJAY KUMAR N. PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is fact that a proposal envisaging electrification of

the existing "Parikrama Rail Service" (Circular Railway) and development of allied infra-structure to reduce pressure on the bus system and for improving commuter facilities has been reviewed recently at a high level by the authorities concerned;

(b) if so, furnish details of the decisions taken regarding final clearance of the salient features of the projects proposed for final clearance; and

(c) how soon the project is likely to be cleared and at what level it is pending consideration and steps taken for its early clearance?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Yes.

(b) and (c). The scheme under consideration is for provision of electrified rail commuter services along the Ring Railway line with spurs to Shakurbasti and Tughlakabad at a cost of Rs. 22.65 crores. The proposal envisages the running of 6 Car EMU trains, with 6 trains operating in each direction during the morning and evening peak hours in the heaviest loaded section of the Ring. The journey time for a complete circle of the Ring will be 60 minutes as compared to about 90 minutes with the present service. The carrying capacity of each train will be nearly 2000 passengers. The project will take three years for completion from the date it is sanctioned.

It was decided in an inter-Ministry meeting held in the Planning Commission in August 1978, that this proposal may be considered at the time of 1979-80 Annual Plan discussions for Railways.

संसाधनों के बीच एक एक एक एक

2293. श्री केशव राम चौधरी : क्या एक यही वह बताने की कृपा करेंगे कि

(क) क्या महाराष्ट्र सरकार ने महाराष्ट्र के नगरपालिका विभाग में संसाधनों के बीच और नगरीय के माध्यम से उपकीर्ण एक एक नई एक साधन बनाने की मांग की केन्द्रीय सरकार के विचारणा की है ;